

No. R(J) No.10/2021

High Court of Karnataka
Bengaluru

Date: 12/02/2021

CIRCULAR

This Hon'ble Court, in its order dated 27/01/2021, passed in CCC No.795/2020 (Civil), has observed in paragraph-6 as under:-

“6. Hence, we direct the Registrar (Judicial) to issue a circular stating that whenever a contempt petition is filed alleging civil contempt on the basis of an interim order passed by this Court, the complainant is well advised to annex a copy of the petition or the interlocutory application on which the interim order has been passed. Moreover, a statement should be made in the contempt petition whether till the filing of the contempt petition, the order of breach is alleged, continued to operate”.

Therefore, whenever a contempt petition is filed alleging civil contempt on the basis of an interim order passed by this court, the complainant shall annex a copy of the petition or the interlocutory application on which the interim order is passed and a statement shall also be made in the contempt petition whether till the filing of contempt petition, the order of breach is alleged continued to operate.

By order of the Hon'ble Court,

Sd/-
(K.S. BHARATH KUMAR)
REGISTRAR (JUDICIAL)